

13.48 hrs.

OBSERVATION BY SPEAKER

[English]

MR. SPEAKER: I think I should now conclude.

The Interim order shall form part of the record of the House because so much has been discussed, it should be part of the record. I shall hear all the leaders of all the parties. They should do me the favour of attending the hearing and putting forth their points of view at the time of hearing.

All the points made in the House shall be considered as the points in argument made in this case. Other points also can be made at the time of the argument.

The decision shall be given without delay, also not in a hurry because the decision delayed is decision denied as well as the decision hurried is decision buried. What has come out of this argument is that the anti-defection law needs to be amended. It would be in the interest of each one of us that the Anti-Defection Law is amended expeditiously. I would thank the Members for expressing their views on these points. The process has been little unusual, the process has been little agonising and yet, all the Members have maintained certain kind of level and they have tried to put forth the points as they have understood. I thank all of them and I think we will hold the hearing as expeditiously as possible.

SHRI RAM VILAS PASWAN (Rosera): Till the final order is given, what will be the fate of this interim order? Why do you not keep it in abeyance?

MR. SPEAKER: This is again pressurising me to give an order.

SHRI RAM VILAS PASWAN: You have heard all of us now.

MR. SPEAKER: I have heard all these things and yet I think I have to hear more.

13.49 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 1992 which was passed by the Lok Sabha at its sitting held on the 10th August, 1992 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 4 Bill, 1992 which was passed by the Lok Sabha at its sitting held on the 10th August, 1992 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."